

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 558 of 2004

Jabalpur, this the 3rd day of September, 2004

Hon'ble Mr. M.P. Singh, Vice Chairman  
Hon'ble Mr. Madan Mohan, Judicial Member

Nehru Masani, S/o Shri Isaji Masani,  
Aged about 36 years, Working as Driver  
Jawahar Navodaya Vidyalaya, Pandhana,  
Khandwa(M.P)

APPLICANT

(By Advocate - Shri Prasant Singh)

VERSUS

1. The Union of India  
Through the Secretary,  
Ministry of Human Resources Development  
of Education, New Delhi.
2. The Director,  
Navodaya Vidyalaya Samiti,  
A-39, Kailash Colony,  
New Delhi.
3. The Deputy Director,  
Navodaya Vidyalaya Samiti,  
Maharana Pratap Nagar,  
Zone-II, Bhopal(M.P)
4. The Principal,  
Jawahar Navodaya Vidyalaya,  
Pandhana, Khandwa(M.P.)

RESPONDENTS

(By Advocate - Shri O.P. Namdeo)

ORDER (ORAL)

By M.P. Singh, Vice Chairman -

By filing this OA, the applicant has sought the following main reliefs :-

- (i) to direct respondents to forthwith regularise services of applicant in the capacity of Driver and to pay him regular monthly salary of the post.
  - (ii) to direct the respondents to accord senior to the applicant in in the category of Driver w.e.f. his initial date of appointment i.e. 8.11.1996.
2. The brief facts of the case are that the applicant has been working as Driver since 8.11.1996 on daily wages. The Incharge Principal of the School has recommended the case of the applicant vide letter dated 23.4.2001 (Annexure-A-6) to the Dy. Director, Navodaya Vidyalaya Samiti for appointment as Driver after relaxing his age. The learned counsel for the applicant submits that till now the Regional Office at Bhopal has not taken any decision on the recommendations made by the Incharge-Principal. He stated that he will feel satisfied if a

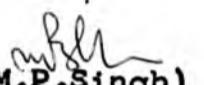
• 12  
:: 2 ::

direction is given to respondent no.3 to consider the letter dated 23.4.2001 issued by the Incharge-Principal.

3. In the facts and circumstances of the case, we direct the applicant to submit a fresh representation to the respondents within four weeks from today and if the applicant complies with this order, the respondents are directed to dispose of the same within a period of three months from the date of receipt of the representation by passing a speaking, detailed & reasoned order, and communicate the same to the applicant promptly.

4. In the result, the OA is disposed of at the admission stage itself, with the above direction.

  
(Madan Mohan)  
Judicial Member

  
(M.P.Singh)  
Vice Chairman

rkv.

कृतिकाल से ओ/ना..... जबलपुर, दि.....  
प्रियजनों का दोषीय  
(1) संसद, राज व लोक विधायिका, जबलपुर  
(2) विदेशी विधायिका, जबलपुर  
(3) राजस्वी श्री/श्रीमती/यु. के काउसल Shri Prashant singh  
(4) विदेशी, रेप्रेसेंटेविटी, जबलपुर व्यापारी व सूचना एवं आवश्यक कार्यालयी व्यु  
उप संचालक

98866